

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 15 of 2011 &
I.A. Nos. 28, 29, 169 & 92 of 2011

Dated : 15th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Lanco Power Limited

... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.....Respondent(s)

Counsel for the Appellant(s):	Mr. Manu Nair
Counsel for the Respondent(s):	Mr. Andn K. Ganesan for R-1
	Mr. M.G. Ramachandran,
	Mr. Apoorve Karol with
	Mr. D.C. Arya & Mr. Atul Jain (Reps.)
	for R.2
	Mr. Varun Pathak for R.3
	Ms. Swapna Seshadri For R-4

Appeal No.52 /2011
& IA 87/2011 and IA 88/2011

Chhattisgarh State Power Trading Company Limited....Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s)	: Mr. Avijit Bhushan for
	Ms. Suparna Srivastava
Counsel for the Respondent(s)	: Mr. Andn K. Ganesan for R-1
	Mr. M.G. Ramachandran for R.2
	Mr. Varun Pathak for R.3

ORDER

Written Submissions have been filed by all the learned counsel for the parties in both the Appeals.

Judgment is Reserved.

**(V.J. Talwar)
Technical Member**

**(Justice M. KarpagaVinayagam)
Chairperson**

SS/KS